

THE INDIAN STAMP (AMENDMENT) ACT, 1958

No. 19 OF 1958

[15th May, 1958]

An Act further to amend the Indian Stamp Act, 1899.

Be it enacted by Parliament in the Ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Indian Stamp (Amendment) Act, 1958. Short title
and com-
mencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2 of 1899.

2. In clause (a) of section 11 of the Indian Stamp Act, 1899 (hereinafter referred to as the principal Act), for the words "with the duty of one anna or half an anna", the words "with a duty not exceeding ten naye paise" shall be substituted. Amendment
of section 11.

3. In sub-section (1) of section 31 of the principal Act, for the words "eight annas", the words "fifty naye paise" shall be substituted. Amendment
of section 31.

4. In sub-section (3) of section 32 of the principal Act, in clause (c) of the proviso; for the words "with the duty of one anna or half an anna", the words "with a duty not exceeding ten naye paise" shall be substituted. Amendment
of section 32.

5. In section 34 of the principal Act, for the words "with a duty of one anna"; the words "with a duty not exceeding ten naye paise" shall be substituted. Amendment
of section 34.

6. In clause (a) of the proviso to section 35, sub-section (1) of section 40 and section 41 of the principal Act, for the words "with a duty of one anna or half an anna" wherever they occur, the words "with a duty not exceeding ten naye paise" shall be substituted. Amendment
of sections
35, 40 and
41.

7. In section 47 of the principal Act, for the words "with the duty of one anna", the words "with a duty not exceeding ten naye paise" shall be substituted. Amendment
of section 47.

8. In clause (c) of section 53 and section 54 of the principal Act, for the words "one anna" wherever they occur, the words "ten naye paise" shall be substituted. Amendment
of sections 53
and 54.

Insertion of new section 54A. 9. After section 54 of the principal Act, the following section shall be inserted, namely:—

Allowances for stamps in denominations of annas.

“54A. Notwithstanding anything contained in section 54, when any person is possessed of a stamp or stamps in any denominations, other than in denominations of annas four or multiples thereof and such stamp or stamps has or have not been spoiled, the Collector shall repay to such person the value of such stamp or stamps in money calculated in accordance with the provisions of sub-section (2) of section 14 of the Indian Coinage Act, 1906, upon such person delivering up, within six months from the commencement of the Indian Stamp (Amendment) Act, 1958, such stamp or stamps to the Collector.”

Amendment of sections 69 and 74. 10. In clause (b) of section 69 and the proviso to section 74, for the words “one anna or half an anna” wherever they occur, the words “ten naye paise or five naye paise” shall be substituted.

Insertion of new section 77A. 11. After section 77 of the principal Act, the following section shall be inserted, namely:—

Saving as to certain stamps.

“77A. All stamps in denominations of annas four or multiples thereof shall be deemed to be stamps of the value of twenty-five naye paise or, as the case may be, multiples thereof and shall, accordingly, be valid for all the purposes of this Act.”

Amendment of section 78. 12. In section 78 of the principal Act, for the words “four annas”, the words “twenty-five naye paise” shall be substituted.

Amendment of Schedule I. 13. In Schedule I to the principal Act, in entries 13, 14, 27, 37, 47, 49, 52, 53 and 62, for the words, letters and figures “half an anna”, “one anna”, “two annas”, “three annas”, “four annas”, “six annas”, “eight annas”, “twelve annas”, and “Rs. 2-8-0”, wherever they occur, the words, letters and figures “five naye paise”, “ten naye paise”, “fifteen naye paise”, “twenty naye paise”, “twenty-five naye paise”, “forty naye paise”, “fifty naye paise”, “seventy-five naye paise” and “Rs. 2.50”, respectively, shall be substituted.